

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.172 of 2017 (SZ)

Applicant(s)

P.M.A Sadakathullah,
S/o Sh. Mohideen Abdul Kader,
92/139A, Thaika Street,
Kayalpatnam,
Thoothukudi- 628204.

Respondent(s)

- Vs**
1. The Union of India,
Rep by its Secretary to the
Government, Ministry of
Environment and Forest,
Paryavaran Bhavan, CGO
Complex, Lodhi Road,
New Delhi – 110003.
 2. The Tamil Nadu Coastal Zone
Management Authority,
Rep by its its Member Secretary,
Panangal Building, Saidapet,
Chennai – 600015.
 3. The Directorate of Fisheries,
Rep by its Commissioner,
DMS Complex, Admin Buildings,
Teynampet, Chennai – 600018.
 4. The District Environmental
Engineer, Tamil Nadu Pollution
Control Board, C7 & C9, SIPCOT
Industrial Complex, Meelavittan.
Thoothukudi District – 628001.
 5. The District Collector,
Collectorate, Palyamkottai Road,
PSP Nagar, Korampallam,
Thoothukudi,
Tamil Nadu – 628101.
 6. The District Coastal Zone
Management Authority,
Thoothukudi District, Rep by its
Chairman, the District Collector,
Collectorate, Palyamkotta Road,
PSP Nagar, Korampallam,
Thoothukudi, Tamil Nadu- 628101.



Legal Practitioners for Applicant(s)

M/s Yogeshwaran A
Neha Miriam Kurian

Legal Practitioners for Respondents

Mr. M.K. Subramaniam,
Mr.E. Manoharan & Mr.P. Velmani
For R2,3,5 &6
Mr. Yasmeen Ali for IR4

Note of the Registry	Orders of the Tribunal
Item No.1	<p>Date: 11th August, 2017</p> <p>We have heard the learned counsel appearing for the applicant. Admit. Issue notice to the respondents returneable by 21.09.2017.</p> <p>Mr. M.K. Subramanian takes notice for the respondent nos. 2,3,5 and 6. Mrs. Yasmeen Ali takes notice for the 4th respondent.</p> <p>The Director of Environment and the Member Secretary, Tamil Nadu Coastal Zone Management Authority in his communication dated 16.06.2017 requested the District Collector, Thoothukudi District who is the Chairman of the District Coastal Zone Management Authority and the District Environmental Engineer, Tamil Nadu Pollution Control Board, Thoothukudi to inspect the site and take suitable action in respect of the road stated to have been laid by the 3rd respondent in Intertidal Zone which is a prohibited activity and prior approval as well as permission from the Coastal Zone Management Authority is stated to have been not</p>

obtained by the 3 respondent.

We are satisfied that *prima facie* case has been made out by the applicant. We direct the *status quo* as on today to be maintained untill further orders from this Tribunal.

The District Environmental Engineer of the 4th respondent Board shall inspect the spot concerned and file status report on the next date of hearing.

Post this application on 21.09.2017

....., JM
(Justice Dr.P.Jyothimani)

.....EM
(Shri P.S. Rao)

